

of data for the information asked for will not be commensurate with the results to be achieved. However, it is estimated that all the admitted claims including those of Commission Agents, if payable under the law in accordance with the priority laid down in the Act and for which the amount available with the Commissioner is enough, are expected to be paid within a year.

Discontentment among Official of Coal India Limited

9071. DR. VASANT KUMAR PANDIT: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that there is growing discontent affecting management production and discipline among officials of all the subsidiaries of Coal India Limited;

(b) whether it is a fact that coal production targets for Eastern Coalfields Limited, Bharat Coking Coal Limited, Central Collieries Limited and other subsidiaries have not been reached for 1980-81;

(c) whether agreements reached with the management in 1978 on the basis of Shekhar report have not been followed;

(d) whether there has been no worth-while technological improvement due to obsolete machinery in underground working; and

(e) if so, the steps to be taken to bring settlement with officials and increase the production of Nationalised Coal Mines in the country?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). No, Sir.

(c) to (e). Information is being collected and will be laid on the Table of the House.

Indo-U.K. Mining Agreement

9072. SHRI G. NARASIMHA REDDY: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that Indo U.K. mining agreement has been recently signed; and

(b) if so, the main features of the agreement?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) A memorandum of understanding between the Government of India and the Government of United Kingdom has been signed on 16th April, 1981;

(b) The main features of this memorandum of Understanding are to explore the scope for the further adoption of modern Mining technology in India, exploration techniques (including seismic survey methods), mining environment and analysis system, coal utilisation, training packages, major reconstruction of the Ghusick Colliery in the Raniganj coalfield, and the construction of new underground mine at Asnapani in the East Bokaro Coalfield etc. etc.

M RTP clearance to Britannia Industries Limited for Soyabean Project

9073. SHRI PRATAP BHANU SHARMA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Britannia Industries Limited has asked for MRTP clearance for their Soyabean Project to be set up at Vidisha, Madhya Pradesh;

(b) if so, what is the view of Government regarding this Project;

(c) what for it is pending with the department of Company Affairs; and

(d) expected time for its clearance?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). Messrs. Britannia Industries Limited